

**FIR No.: 25/2017**  
**PS: Maurice Nagar**  
**State v. Shahnawaj @ Shanu**

**05.08.2020**

*File taken up today in terms of order No. 26/DHC/2020 dated 30.07.2020 and circular no. 19209-308/Rules/Gaz./2020 dated 31.07.2020 r/w other order received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular dates of hearing were 18.03.2020, 09.04.2020, 13.05.2020, 09.07.2020, 21.07.2020, 27.07.2020.

On 27.07.2020, matter was adjourned for 05.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned as far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

**Present:** Sh. Pawan Kumar, Ld. Addl. PP for the State through VC  
alongwith IO SI Rohit.  
Sh. S.N. Shukla, Amicus Curiae for accused.

Certain report received from Jail Superintendent concerned after last date of hearing on 27.07.2020. Same be supplied to IO through electronic mode.

**Issue fresh notice to accused Shahnawaj @ Shanu for next date of hearing through IO Rohit for 11.08.2020.**

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Date: 2020.08.05 13:12:03 +05'30'

**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/05.08.2020**

**APPLICATION FOR EXTENSION OF INTERIM BAIL**

**FIR No.: 264/2015**  
**PS: Subzi Mandi**  
**State v Ajay**  
**U/S: 393,397,302 IPC**

**05.08.2020**

**Present:** Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.  
Sh. Jabbar Hussain, Ld. Counsel for applicant/  
accused Ajay.

1. An application for extension of interim bail filed.
2. Let notice of the same be issued to IO particularly to reply whether there is violation, if any, of any condition of interim bail granted to such accused during period he was out on bail .
3. Further, in view of the directions received from time to time from Hon'ble High Court of Delhi regarding hearing and conducting proceeding in urgent matter through electronic mode, and to streamline and ensure consistency, let in future copy of all bail applications received through electronic mode in this court from the concerned accused/counsel for accused be supplied by electronic mode by this court staff to a dedicated e-mail of the public prosecutor.
  - 3.1 As such, learned Chief Public Prosecutor is requested to create a specific e-mail for the public prosecutor appointed in this court so that there is a consistency smoothness in supplying electronic copy of the bail application, and other urgent applications to the prosecution and further that overlapping with other can be avoided.
4. Further, it is expected that the concerned SHO/IO file their reply only by electronic mode to the the public prosecutor only, through such dedicated e-mail of the public prosecutor i.e. for onwards filing in this court e-mail made for this purpose.

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4.1. It is made clear that no reply be sent by the IO/SHO directly to this court. It is stated at the cost of repetition that same be filed through learned public prosecutor through electronic mode only till further order by Hon'ble High Court.

4.2. Further, concerned IO/SHO to file such reply through electronic mode through learned PP well in advance as per the order passed in particular case, and in any case a day before of the day of hearing.

5. Further, as and when such reply of IO/public prosecutor through e-mail is received from their e-mail ID **chiefprosecutorcentral@gmail.com** to the e-mail created for this court for this purpose, the concerned court staff on duty to supply a copy thereof to the learned counsel for accused/accused online through electronic mode.

6. **Accordingly, put up for compliance on 07.08.2020.**

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/05.08.2020**

: 1 :

**APPLICATION FOR EXTENSION OF INTERIM BAIL**

**FIR No.: 34/2014  
PS: Prashad Nagar  
State v Deepak Kumar  
U/S: 302,394,411 IPC**

**05.08.2020**

**Present:** Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.  
Sh. Yogesh Swaroop, Ld. Counsel for applicant/  
accused Deepak Kumar.

1. An application for extension of interim bail filed.
2. Let notice of the same be issued to IO particularly to reply whether there is violation, if any, of any condition of interim bail granted to such accused during period he was out on bail .
3. Further, in view of the directions received from time to time from Hon'ble High Court of Delhi regarding hearing and conducting proceeding in urgent matter through electronic mode, and to streamline and ensure consistency, let in future copy of all bail applications received through electronic mode in this court from the concerned accused/counsel for accused be supplied by electronic mode by this court staff to a dedicated e-mail of the public prosecutor.
  - 3.1 As such, learned Chief Public Prosecutor is requested to create a specific e-mail for the public prosecutor appointed in this court so that there is a consistency smoothness in supplying electronic copy of the bail application, and other urgent applications to the prosecution and further that overlapping with other can be avoided.
4. Further, it is expected that the concerned SHO/IO file their reply only by electronic mode to the the public prosecutor only,

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through such dedicated e-mail of the public prosecutor i.e. for onwards filing in this court e-mail made for this purpose.

**4.1.** It is made clear that no reply be sent by the IO/SHO directly to this court. It is stated at the cost of repetition that same be filed through learned public prosecutor through electronic mode only till further order by Hon'ble High Court.

**4.2.** Further, concerned IO/SHO to file such reply through electronic mode through learned PP well in advance as per the order passed in particular case, and in any case a day before of the day of hearing.

**5.** Further, as and when such reply of IO/public prosecutor through e-mail is received from their e-mail ID **chiefprosecutorcentral@gmail.com** to the e-mail created for this court for this purpose, the concerned court staff on duty to supply a copy thereof to the learned counsel for accused/accused online through electronic mode.

**6. Accordingly, put up for compliance on 07.08.2020.**

**7. In the meanwhile, in the interest of justice , interim bail is extended till next date of hearing only .**

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/05.08.2020**

**Misc. APPLICATION**

**CC No.: 24/2017**

**Case No.: ECIR/11/DLZO/2016**

**Enforcement Directorate Vs. Vineet Gupta & Others (Anirudh  
Aggarwal)**

**05.08.2020.**

Present: Mr. Rajesh Kumar Thakur Adv. alongwith Mr. Ruchit Dugar, learned counsel for applicant / accused Anirudh Aggarwal through VC.

Mr. Atul Tripathi, Ld. Special PP for the E.D. through VC alongwith Mr. Sanjeet Kumar Sahu IO also through V.C.

Certain additional documents filed by the accused / applicant side. Further arguments heard in detail.

Put up for appropriate order / clarification, if any, for

**06/08/2020.**

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/THC**

**Central District/05.08.2020**

**CA: 378/2019**  
**Sabihuddin Siddiquee v. Nasir**

**05.08.2020**

*File taken up today in terms of order No. 26/DHC/2020 dated 30.07.2020 and circular no. 19209-308/Rules/Gaz./2020 dated 31.07.2020 r/w other order received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 10.02.2020.

On 10.02.2020, matter was adjourned for 30.03.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: None for Appellant.

None for Respondent.

It is stated by Reader of this court that when he contacted Ld. counsel Sh.Dharmender (mobile no. 9891445632) learned counsel for Appellant over phone for the purpose of hearing through VC, he submitted that he is out of station and file is also not with him and requested for shortest date. Further, when reader contacted ,Sh. M.S. Khan, (mobile no.9818416099) learned counsel for respondent over phone, he submitted that file is not with him and he will argue after the arguments of counsel for Appellant.

As such, today matter could not be proceeded further on merit through VC .

Parties are advised to download Webex and get familiar with the same by NDOH so that hearing can be held through Webex/electronic mode.

**Put up for purpose fixed/arguments in terms of previous orders for 05.10.2020.**

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Date: 2020.08.05 13:14:19 +05'30'

**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/05.08.2020**

**INTERIM BAIL APPLICATION**

**State Vs. Adnan Hussain**  
**FIR No.: 02/2014**  
**PS: Jama Masjid**  
**U/S: 302, 394, 411, 34 IPC**

**05.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.  
Mr. Asghar Khan, learned counsel for the applicant / accused through VC.

Additional documents / case law filed.

Put up for orders / clarification if any today itself.

**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/THC**  
**Central District/05.08.2020**

**1:00 PM**

**At this stage,**

Certain clarification is required from both the sides including regarding the grounds raised in the application for extension of interim bail which was rejected vide order dated 05/07/2020 by this court.

Put up for further arguments / clarification, and appropriate order for **07/08/2020**.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/THC**  
**Central District/05.08.2020**



**BAIL APPLICATION**

**State v. Ajay @ Nathu  
(APPLICATION OF DHARMENDER@ MONTU  
FIR No.: 48/2015  
PS: Nabi Karim  
U/S: 186,353,333,307,201,75,34 IPC &  
25,27,54,59 Arms Act**

**05.08.2020**

*Present:* Sh. Pawan Kumar, Ld. Addl. PP for the state through  
VC.  
Sh. Deepak Sharma, (Mobile no. 9810573758),  
learned counsel for accused Dharmender @ Montu.

Arguments in detail heard from both sides.

**Put up for orders/clarifications, if any on**

**06.08.2020.**

NAVEEN KUMAR  
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Date: 2020.08.05 13:14:55 +05'30'

**(Naveen Kumar Kashyap)  
ASJ-04/Central/05.08.2020**

**INTERIM BAIL APPLICATION**

**State Vs. Vicky s/o Mr. Kahahiya Lal**  
**FIR No.: 200/2010**  
**PS:Pahar Ganj**  
**U/S: 307, 34 IPC**

**05.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.  
Ms. Neetu Singh, learned LAC counsel for accused through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C)*

*No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Vide this order application dated 14/07/2020 for interim bail for applicant / accused received through Jail Superintendent concerned through DLSA received on 30/07/2020 is disposed of.

3. Arguments heard from both sides through VC.

4. It is argued on behalf of the accused that he falls under the high power committee criteria dated 18/05/2020; that he is in JC since 12/10/2019; that there is spread of corona virus pandemic; As such, it is prayed that he be released on interim bail. It is further submitted that his conduct in jail is satisfactory.

5. As per report of IO there is other criminal involvement of this accused in 3 other matters. It is further stated that his interim bail application

including the grounds raised at present was dismissed recently on 17/07/2020. It is further stated that he does not qualify for the relaxed interim bail criteria of Hon'ble High Court.

6. In any case he does not fall under the relaxed criteria dated 18/05/2020 of the Hon'ble High Court, as there is other criminal involvement of present accused. As such, he cannot be given benefit of the same.

7. But, in any case it is also the directions of Hon'ble High Court that even otherwise case of the accused is to be decided on merit / facts.

8. A reasoned order dated 17/07/2020 is already passed on the interim bail application moved by the accused. There is no material change of circumstances since then. The present application stands dismissed accordingly. Both sides are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO concerned by electronic mode. Further a copy of this order be also sent to concerned Superintendent of Jail. Copy of order be uploaded on the website.***

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/THC**  
**Central District/05.08.2020**

**INTERIM BAIL APPLICATION**

**State Vs. Mohd. Nazim**

**FIR No.: 134/2015**

**PS: Lahori Gate**

**U/S: 394, 395, 397, 120B, 415, 34 IPC & 25, 27 Arms Act**

**05.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.  
Mr. S.N. Shukla, learned counsel for applicant / accused through VC.

Further arguments / clarification given.

Put up for appropriate order / clarification, if any, for

**06/08/2020.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/THC**  
**Central District/05.08.2020**

**State Vs. Sunil @ Maya s/o Jai Bhagwan**  
**FIR No.: 303/2014**  
**PS: Subzi Mandi**

**05.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.

Letter dated 03/08/2020 received from the Jail Superintendent concerned, Jail No.1 Tihar Jail. As per such letter, such accused Sunil @ Maya did not avail custody parole as granted to him for 02/08/2020. The same is taken on record.

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Date: 2020.08.05 14:00:17 +05'30'

**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/THC**  
**Central District/05.08.2020**

**State Vs Rahul Sharma & others**  
**FIR No. 339/2016**  
**PS Pahar Ganj**  
**U/s 395, 397, 120B, 34 IPC**

*File taken up today in terms of order No. 26/DHC/2020 dated 30.07.2020 and circular no. 19209-308/Rules/Gaz./2020 dated 31.07.2020 r/w other order received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

***Dated :05.08.2020***

Present: Mr. Pawan Kumar, learned Addl.PP for the State.  
Neither the accused nor their counsel are present through VC.

It is stated by the Reader of this court that learned counsel Mr. Akhilesh Kamle, learned counsel for accused Kishan stated that he is busy in VC before the Hon'ble High Court. As such, could not appear at present. Further, learned counsel for other accused persons are also not available through VC. Be awaited for them.

**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/05.08.2020**

**At 11:30 AM**

Present: Mr. Pawan Kumar, learned Addl.PP for the State.  
Mr. J.S. Mishra, learned counsel for accused Noori through VC.  
None for the other accused persons.  
Be awaited for counsel for other accused persons.

**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/05.08.2020**

**At 12:45 PM**

Present: Mr. Pawan Kumar, learned Addl.PP for the State.  
Mr. Diwakar Chaudhary, learned counsel for accused Rahul Sharma through VC.  
None for other accused persons.

Put up for the purpose already fixed / appropriate order for

17/08/2020 through VC. The earliest possible next date of hearing is given having regard to the directions received from the Hon'ble High Court.

Further issue production warrants for the accused persons who are in **JC through VC / electronic mode** for the next date of hearing. Ahlmad is directed to do the needful accordingly.

Parties are advised to download Webex and get familiar with the same by NDOH so that hearing can be held through Webex/electronic mode.

**Put up for purpose fixed/arguments in terms of previous orders for 17/08/2020.**

NAVEEN KUMAR  
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Date: 2020.08.05 14:01:00 +05'30'

**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/05.08.2020**